



ASSAM ACT No. XIX OF 1990  
(Received the assent of the Governor on 21st November, 1990.)

THE ASSAM CO-OPERATIVE SOCIETIES (AMENDMENT) ACT 1990.

An

Act

further to Amend the Assam Co-operative Societies Act 1949.

**Preamble** Whereas it is expedient further to amend the Assam Co-operative Societies Act, 1949, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Forty-first Year of the Republic of India as follows:—

**Short title extent and commencement.** 1. (1) This Act may be called the Assam Cooperative Societies (Amendment) Act, 1990.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of section 32 of Assam Act I. of 1950** 2. In the principal Act, in section 32, for the existing clause (a) of sub-section (I), the following shall be substituted, namely:—

“(a)—electing members to the Administrative Council, Managing body and other Committees of the Society, the Chairman, Vice-Chairman and other office bearers, as may be provided in the bye-laws, and fixing such fees, salaries or other remuneration as prescribed in the bye-laws:

Provided that the State Government may prescribe by rules the tenure of office of the elected members of the Administrative Council, Managing body and other Committees and also the qualifications necessary for the office bearers and the employees.”

K. LASKAR,  
Secretary to the Govt. of Assam.  
Legislative Department.